

**Non deposition of amount of employees' provident fund by public/ Private companies Bombay**

9132. SHRI K. LAKKAPPA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that many public/private companies in Bombay have not deposited the Provident Fund of their employees with the Provident Fund Commissioner of Bombay;

(b) if so, the names of such public and private companies in Bombay who have not deposited the Provident Fund so far during the last three years; and

(c) the action contemplated by the Government against those companies?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b). Information is being collected and will be placed on the Table of the House.

(c) In addition to the issue of recovery certificates, launching of prosecutions under section 4 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and filing of complaints under 406/409 of the Indian Penal Code, certain proposals to amend the Employees Provident Funds and Miscellaneous Provisions Act, 1952 suitably to make it more effective are under consideration.

**Forwarding of applications to outside offices in army headquarters**

9133. SHRI T. S. NEGI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the applications of the stenographers and clerks in the Army Headquarters at Delhi are not being forwarded to outside offices on the plea that the employees concerned are not permanent or quasi-permanent;

(b) how many employees (Stenographers and Clerks) have completed more than three years' of service but have not yet been declared permanent or quasi-permanent in accordance with the relevant rules;

(c) what are the reasons for not declaring these employees at least quasi-permanent; and

(d) do Government propose forwarding the applications of such employees outside the Army Headquarters as have put in more than three years of service as is done in the Ministries of the Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) 192 clerks and 106 stenographers of AFHQ, who have completed more than three years service as on 1-4-1981 have not yet been declared permanent or quasi-permanent.

(c) It is not always possible to declare a person quasi-permanent immediately on completion of 3 years service in view of the administrative checks and formalities to be completed.

(d) Applications of temporary employees are being forwarded as per instructions laid down by the Department of Personnel and Administrative Reforms on the subject.

**Meetings of Hindi Advisory committees**

9134. SHRI HARIKESH BAHADUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Hindi Advisory Committees which did not hold their meetings even once for the last one year; and

(b) whether Government propose to give directives to the Ministries concerned for holding the meetings of these advisory committees at least once in a year to review the imple-

mentation of the provisions of the official Languages Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Hindi Advisory Committees of 14 Ministries did not meet during the last one year.

(b) All concerned Ministries/Departments have been requested to regularly hold the meetings of their respective Committees once in every three months.

#### Employment through district Industries Centres

9135. SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have introduced a scheme to provide employment to people in cottage industries through district industries Centres;

(b) if so, the number of people so far provided employment under this scheme in each State; and

(c) the efforts made to attract the people toward this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, Sir. The District Industries Centres Scheme provides an institutional framework for the provision of all the services and support under a single roof to the small and decentralised sector industries including cottage industries.

(b) A statement is enclosed of the employment generated by District Industries Centres Scheme according to reports received from District Industries Centres.

(c) Intensive motivation campaigns are organised jointly by the Small Industries Service Institutes and the District Industries Centres to motivate and inform the people about

possible programme that can be set up as cottage industries. Similar promotional activity is also undertaken by KVIC, Handicrafts and Handlooms Boards etc. A monthly DIC Newsletter is also being published in Hindi and English with effect from August, 1978.

#### Statement

S. No.	Name of State/UT	Total Employment Generated under the DIC Schemes
1.	Andhra Pradesh . . . . .	75,101
2.	Assam . . . . .	9,990
3.	Bihar . . . . .	1,52,670
4.	Gujarat . . . . .	1,63,183
5.	Haryana . . . . .	27,566
6.	Himachal Pradesh . . . . .	17,410
7.	Jammu & Kashmir . . . . .	8,696
8.	Karnataka . . . . .	35,199
9.	Kerala . . . . .	78,475
10.	Madhya Pradesh . . . . .	1,10,768
11.	Maharashtra . . . . .	1,70,201
12.	Manipur . . . . .	5,329
13.	Meghalaya . . . . .	5,191
14.	Nagaland . . . . .	298
15.	Orissa . . . . .	1,18,907
16.	Punjab . . . . .	47,749
17.	Rajasthan . . . . .	50,545
18.	Sikkim . . . . .	45
19.	Tamil Nadu . . . . .	1,38,437
20.	Tripura . . . . .	1,934
21.	West Bengal . . . . .	35,830
22.	Uttar Pradesh . . . . .	1,13,760
23.	A. & N. Islands . . . . .	307
24.	Arunachal Pradesh . . . . .	247